

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:6337  
ANSWERED ON:06.05.2003  
REMOVAL OF ILLEGAL CONSTRUCTIONS  
PUNJAJI SADAJI THAKOR;RAMJI MANJHI

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

refer to the answer given to UNSTARRED QUESTION NO. 1408 dated 31.7.2001 and fulfilling the assurance thereon on 14.3.2002 and state:

(a) the manner in which the Committee is evolving/formulating policy for taking action in Sainik Farms for removal of illegal constructions;

(b) the present status of CWP No. 6734/2000 - Rajiv Malhotra v/s Union of India and Others; and

(c) the details of instructions issued by the Union Government to all the local bodies for taking action against the unauthorised constructions in Delhi that have come up in violation of building byelaws, master plan, land use etc. as per prevalent Act/Rules?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHR RADHAKRISHNAN )

(a) & (b): Municipal Corporation of Delhi (MCD) has reported that a petition CWP No.6734/2000 titled Rajiv Malhotra Vs. Union of India & Others relating to Sainik Farm colony is pending in the High Court of Delhi. The Hon`ble High Court passed orders on 4.4.2003 asking the Commissioner, MCD to state before the Court about the manner of implementation of the proposed policy filed along with the affidavit dated 9.7.2001. The Commissioner MCD has filed an affidavit in the Hon`ble Court on 22.4.2003 seeking extension of time.

(c): The Government has been, from time to time, impressing upon all local bodies for taking strict action in accordance with law against unauthorised constructions in Delhi.